

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 13.02.2024

Misc. Application No. 1722 of 2023
And
Appeal No. 103 of 2024

JSEL Securities Ltd.

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Mr. Sumit Rai, Advocate with Mr. Nitin Jain, Mr. Ratan Singh, Mr. Anuj V. R., Advocates i/b Agama Law Associates for the Respondent.

ORDER :

1. There is a delay in the filing of the appeal. For the reasons stated in the application, delay is condoned. Misc. Application is allowed.

2. Three weeks' time is allowed to the respondent to file a reply. Rejoinder, if any, within three weeks thereafter. List on April 16, 2024.

Ms. Meera Swarup
Technical Member

13.02.2024
PTM